

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.19/MP/2023

Subject : Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act 2003 and Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 challenging the arbitrary and illegal actions of PTC India Limited to wrongly appropriate Late Payment Surcharge amounting to Rs. 18.82 crore paid by Uttar Pradesh Power Corporation Limited on the outstanding tariff amount of MB Power (Madhya Pradesh) Limited.

Date of Hearing : **11.8.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : MB Power (Madhya Pradesh) Limited (MBPMPL).

Respondents : PTC India Limited (PTCIL) and 5 Ors.

Parties Present : Shri Amit Kapur, Advocate, MBPMPL
Ma. Saguik Maitra, Advocate, MBPMPL
Shri Abhishek Kumar, UPPCL
Shri Sitesh Mukharjee, Advocate, UPPCL
Shri Ravi Kishore, Advocate, PTCIL
Shri Kesav Singh, PTCIL
Shri Dhruv Tripathi, Advocate, PTCIL

Record of Proceedings

Learned counsel for the Petitioner submitted that he is pre-occupied in the APTEL in a part heard matter and requested to adjourn the present matter. Learned counsel for the Respondents had no objection in this regard. Accordingly, the matter was adjourned.

2. The Petition shall be listed for hearing on **20.9.2023**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)